

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 86636 OF 2014

[Arising out of Order-in-Appeal No: 1320 (Appr.Gr.7H)/2014(JNCH)/EXP-49 dated 14th March 2014 passed by the Commissioner of Customs (Appeals), Mumbai – II.]

Kashyap Enterprises

Gala 03, Survey No. 194/24, Vill: Puna
Bhiwandi, Thane – 421 302

... Appellant

versus

Commissioner of Customs (Export)

Jawaharlal Nehru Customs House, Nhava Sheva
Tal: Uran, Dist: Raigad - 400707

...Respondent

APPEARANCE:

None for the appellant

Shri Krishna Azad, Assistant Commissioner (AR) for the respondent

CORAM:

**HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON’BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: 85832/2025

DATE OF HEARING:	08/05/2025
DATE OF DECISION:	08/05/2025

PER: CORAM

This appeal has been filed against order¹ of Commissioner of

¹ [order-in-appeal no. 1320 (Appr.Gr.7H)/2014(JNCH)/EXP-49 dated 14th March 2014]

Customs (Appeals), Mumbai – II.

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several opportunities having been given by way of inclusion in the cause lists issued from time to time, the appellant has not been represented on these dates. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)